

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.237/MP/2023

- Subject : Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 for recovery of – Late Payment Surcharge under the Power Purchase Agreement dated 01.11.2013 (for non-payment as also belated payment of capacity charges) and carrying cost.
- Petitioner : DB Power Limited (DBPL)
- Respondents : Rajasthan Urja Vikas Nigam Limited and 4 Ors.
- Date of Hearing : **14.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, DBPL
Shri Deepak Khurana, Advocate, DBPL
Shri Vineet Tayal, Advocate, DBPL
Shri Abhishek Bansal, Advocate, DBPL
Ms. Neeha Dabral, Advocate, DBPL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshab Singh, Advocate, PTCIL
Shri Anand Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Shivani Verma, Advocate, Rajasthan Discoms

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondents made detailed submissions and concluded their respective arguments.

2. Considering their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)